

FIR No.002094/20
PS Shastri Park
State Vs. Unknown
U/s 379 IPC

Proceedings are being conducted through physical hearing.

05.01.2021

This is an application of applicant Mohd. Irfan for releasing vehicle bearing no. DL-1RQ-7964 on superdari.

Present: Ld. APP for the State available through VC.
Ld. Counsel for applicant.

Report of IO perused.

The prosecution has no objection if the vehicle in question be released to its applicant/Registered owner.

In these circumstances the aforesaid vehicle bearing registration No. **DL-1RQ-7964** be released to the applicant in compliance of judgment of Hon'ble Delhi High Court in **Manjeet Singh Vs. State (Crl. M.C. No. 4485/2013 and Crl. M.C. No. 16055/2013)** subject to the following conditions:

1. Vehicle in question be released to its applicant/ rightful owner/ registered owner only subject to furnishing of security bond/ indemnity bond to the satisfaction of the IO/SHO concerned;
2. IO shall prepare detailed panchnama also mentioning the colour, appearance, engine number, chasis number, registered owner and necessary details of the vehicle;
3. IO shall take the coloured photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle;



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4. The photographs should be attested and counter signed by the complainant, accused as well as by the person to whom the custody is handed over and the applicant;
5. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer as per rules;
6. IO is further directed to verify the ownership of the said vehicle before releasing of the same.

Copy of this order be given dasti.



(Nitish Kumar Sharma)
MM-03/N-E/KKD Courts
Delhi/05.01.2021

Proceedings are being conducted through physical hearing.

05.01.2021

This is an application for release of jamatalashi article i.e. mobile and release of vehicle bearing no. DL3CBW1508 moved on behalf of applicant Md. Kashif Malik.

Present: Ld. APP for the state.

Report regarding release of articles of Jamatalashi has been filed by IO to the present application, it is submitted that he has no objection if the personal search belongings are released to the accused. Accordingly, it is hereby ordered that personal search belongings as per personal search memo be released to the applicant.

Report regarding release of aforesaid vehicle has also been filed by the IO. As per said report, the prosecution has no objection if the vehicle in question be released to its applicant/Registered owner.

In these circumstances the aforesaid vehicle bearing registration No. **DL3CBW1508** be released to the applicant in compliance of judgment of Hon'ble Delhi High Court in **Manjeet Singh Vs. State (Crl. M.C. No. 4485/2013 and Crl. M.C. No. 16055/2013)** subject to the following conditions:

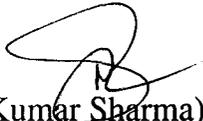
1. Vehicle in question be released to its applicant/ rightful owner/ registered owner only subject to furnishing of security bond/ indemnity bond to the satisfaction of the IO/SHO concerned;
2. IO shall prepare detailed panchnama also mentioning the colour, appearance, engine number, chasis number, registered owner and necessary details of the vehicle;

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3. IO shall take the coloured photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle;
4. The photographs should be attested and counter signed by the complainant, accused as well as by the person to whom the custody is handed over and the applicant;
5. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer as per rules;
6. IO is further directed to verify the ownership of the said vehicle before releasing of the same.

Copy of this order be given dasti.


(Nitish Kumar Sharma)
MM-03/N-E/KKD Courts
Delhi/05.01.2021

FIR No.030569/20
PS Khajuri Khas
State Vs. Unknown
U/s 379 IPC

Proceedings are being conducted through physical hearing.

05.01.2021

This is an application of applicant Mohd. Irfan for releasing vehicle bearing no. DL5S-AH-8450 on superdari.

Present: Ld. APP for the State available through VC.
Ld. Counsel for applicant.

Report of IO perused.

The prosecution has no objection if the vehicle in question be released to its applicant/Registered owner.

In these circumstances the aforesaid vehicle bearing registration No. **DL5S-AH-8450** be released to the applicant in compliance of judgment of Hon'ble Delhi High Court in **Manjeet Singh Vs. State (Crl. M.C. No. 4485/2013 and Crl. M.C. No. 16055/2013)** subject to the following conditions:

1. Vehicle in question be released to its applicant/ rightful owner/ registered owner only subject to furnishing of security bond/ indemnity bond to the satisfaction of the IO/SHO concerned;
2. IO shall prepare detailed panchnama also mentioning the colour, appearance, engine number, chasis number, registered owner and necessary details of the vehicle;
3. IO shall take the coloured photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle;

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4. The photographs should be attested and counter signed by the complainant, accused as well as by the person to whom the custody is handed over and the applicant;
5. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer as per rules;
6. IO is further directed to verify the ownership of the said vehicle before releasing of the same.

Copy of this order be given dasti.



(Nitish Kumar Sharma)
MM-03/N-E/KKD Courts
Delhi/05.01.2021

FIR No.535/20
PS Gokul Puri
State Vs. Not Known

Proceedings are being conducted through physical hearing.

05.01.2021

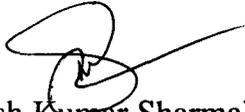
This is an application of applicant Anand Vir for releasing Buggi no. 99 on superdari.

Present: Ld. APP for the State available through VC.
Ld. Counsel for applicant.

IO has filed reply, wherein he stated that he has no objection to release the aforesaid buggi to its rightful person. Same taken on record.

Considering the same, the said buggi no. 99 be released to the rightful owner on superdari on furnishing indemnity bond in the sum of invoice/actual value to the satisfaction of IO/SHO with the conditions not to part with it, not to dispose it and to produce it as and when required and directed by the court. IO is further directed to get the aforesaid buggi photographed from different angles before its release at the expense of the applicant and same be also filed with charge-sheet. IO/SHO is also directed to comply with relevant directions of Hon'ble High Court of Delhi passed in judgment of "*Manjeet Singh Vs. State of NCT of Delhi dated 10.09.2014*".

Copy of this order be given dasti.


(Nitish Kumar Sharma)
MM-03/N-E/KKD Courts
Delhi/05.01.2021

FIR No.595/20
PS Shastri Park
State Vs. Yatender Kumar

05.01.2021

This is an application under section 437 Cr. PC for bail moved on behalf of accused/ applicant Yatender Kumar.

Present: Ld. APP for the state.
Ld. Counsel for accused/ applicant.

Application seen. Reply of IO also perused.

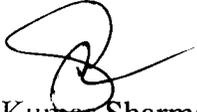
It is stated by the Counsel for accused that accused has been falsely implicated in the present case and has nothing to do with the commission of alleged offence. It is also stated that investigation is complete and no fruitful purpose shall be served by keeping the accused in the custody. It is requested that the accused be admitted to bail.

Ld. APP for the state has strongly opposed the present bail application.

Submissions heard. Record perused.

Considering the facts that this is second bail application on behalf of accused / applicant and there is no change of circumstances, hence this court does not deem it appropriate to allow the present bail application of the applicant at this stage. Accordingly, application stand dismissed.

Copy of this order be sent to concerned Jail Superintendent for being delivered it to accused. Copy of this order be given dasti to counsel for applicant/ accused.


(Nitish Kumar Sharma)
MM-03/N-E/KKD Courts
Delhi/05.01.2021

FIR, No.259/08
CS No. 464274/15
PS Gokul Puri
State Vs. Imran

Proceedings are being conducted through physical hearing.

05.01.2021

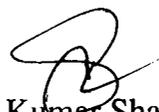
This is an application for bail under section 437 Cr. PC moved on behalf of accused Imran.

Present: Ld. APP for the state.
Ld. Counsel for applicant/ accused.
IO not present.

Reply has not been filed by IO. IO is also not present.

Naib court of concerned PS has stated that a request has been made by IO for filing the reply. One opportunity is given to IO for filing reply before next date of hearing.

Be put up on **07.01.2021**.


(Nitish Kumar Sharma)
MM-03/N-E/KKD Courts
Delhi/05.01.2021

FIR No.220/19
PS Khajuri Khas
State Vs. Salamat

Proceedings are being conducted through physical hearing.

05.01.2021

This is an application moved on behalf of surety for discharging him and for releasing his RC.

Present: Ld. APP for the state.
Ld. Counsel for applicant.
Accused in person.

It is stated by accused that alternate surety could not come today and he shall be present on next date of hearing.

At request, be put up on **11.01.2021**.



(Nitish Kumar Sharma)
MM-03/N-E/KKD Courts
Delhi/05.01.2021

FIR No.374/19
PS Khajuri Khas
State Vs. Hemant Kumar Panwar
U/s 279/338 IPC

Proceedings are being conducted through physical hearing.

05.01.2021

This is an application for release of driving license on superdari moved on behalf of accused/ applicant.

Present: Ld. APP for the state.
Ld. Counsel for accused/ applicant.

It is stated by counsel for applicant that the DL is required by the accused for renewal purpose.

Submissions heard. Record perused.

Considering the submissions made, the present application is allowed and the driving license of accused be released to the accused subject to filing a Superdarinama of Rs.5000/- with the conditions to deposit the DL within one month after its renewal.

Ahlmad is directed to hand over / release the DL to the applicant / accused against receipt. Accordingly, application is disposed off.


(Nitish Kumar Sharma)
MM-03/N-E/KKD Courts
Delhi/05.01.2021

E- FIR No.MED-SHP-000891/20
PS Shastri Park
State Vs. Bunty
U/s 356/379/411 IPC

Proceedings are being conducted through physical hearing.

05.01.2021

This is an application under section 437 Cr. PC for bail moved on behalf of accused/ applicant Bunty.

Present: Ld. APP for the state.

Ld. Counsel for applicant/ accused.

Application seen. Submissions heard. Reply of IO also perused.

It is stated by the Counsel for accused that accused accused has been falsely implicated in the present case and investigation is complete and no fruitful purpose shall be served by keeping the accused in the custody. It is requested that the accused be admitted to bail.

Ld. APP for the state has opposed the bail application.

Considering the fact that recoveries in the case have already been effected and the investigation has been completed, this Court deems it proper to allow the bail application of accused. Hence, the present application is allowed and applicant / accused namely Bunty is admitted on bail on furnishing of bail bond and surety bond in the sum of Rs. 15,000/- with one surety of the like amount

Copy of this order be also sent to the jail superintendent concerned through what's app, e-mail and any other e-mode with immediate effect for information and necessary action on his part.

Application stands disposed off accordingly. Copy of this order be given dasti to counsel for applicant.


(Nitish Kumar Sharma)
MM-03/N-E/KKD Courts
Delhi/05.01.2021

FIR No.580/20
PS Shastri Park
State Vs. Mohd Umar @ Mohd. Usman

Proceedings are being conducted through physical hearing.

05.01.2021

This is an application for correction of FIR number in the bail order dated 04.01.2021.

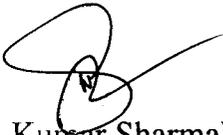
Present: Ld. APP for the state.
Ld. Counsel for accused/ applicant.

It is stated by counsel for applicant that FIR number mentioned in the bail order dated 04.01.2021 has been inadvertently mentioned as 680/20 in place of 580/20.

Submissions heard. Record perused.

As per record, the FIR number in which accused/ applicant is in custody is 580/20 and it appears that the FIR number has been inadvertently mentioned as 680/20. Accordingly, the said order dated 04.01.2021 shall read FIR number as 580/20 in place of 680/20. Order dated 04.01.2021 stands modified to this extent and the remaining order shall remain as it is.

Application is disposed off accordingly. Copy of this order be given dasti to counsel for applicant.


(Nitish Kumar Sharma)
MM-03/N-E/KKD Courts
Delhi/05.01.2021

FIR No.450/20
PS Shastri Park
State Vs. Mohd. Mohsin Khan

Proceedings are being conducted through physical hearing.

05.01.2021

This is an application for issuance of process u/s 82 Cr. PC against the accused.

Present: Ld. APP for the state.
IO in person.

It is stated by IO that NBW issued against accused could not be executed as the accused is stated to be out of India (in Saudi Arab). It is further stated that appropriate application shall be moved for issuance of process against the accused.

Accordingly, the present application is disposed off.


(Nitish Kumar Sharma)
MM-03/N-E/KKD Courts
Delhi/05.01.2021

FIR No.437/20
PS Gokul Puri
State Vs. Mahender Kumar @ Chotu

Proceedings are being conducted through physical hearing.

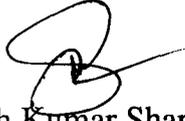
05.01.2021

This is an application under section 437 Cr. PC for bail moved on behalf of accused/ applicant Mahender Kumar @ Chotu.

Present: Ld. APP for the state.
Sh. Javed Ahmad, LAC for accused.
IO SI Dinesh in person.

Reply has been filed by IO.

At request, be put up on **11.01.2021**.


(Nitish Kumar Sharma)
MM-03/N-E/KKD Courts
Delhi/05.01.2021